

**IN THE INCOME TAX APPELLATE TRIBUNAL
JODHPUR BENCH, JODHPUR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. No. 255/Jodh/2018
Assessment Year: 2013-14

M/s Kanda Edible Oil P. Ltd.,
C/o CA Vikas Chhabra,
25-Patel Market, Sri Ganganagar

Vs. Pr. Commissioner of Income Tax,
Bikaner

[PAN: AACCK 7754Q]

(Appellant)

(Respondent)

Appellant by : None
Respondent by : Sh. Lovish Kumar, CIT-DR

Date of Hearing : 19.10.2023
Date of Pronouncement : 31.10.2023

ORDER

Per Dr. M. L. Meena, AM:

This captioned appeal has been filed by the assessee against the order of the Id. Pr. Commissioner of Income Tax, Bikaner dated 20.03.2018 in respect of Assessment Year: 2013-14.

2. The appellant assessee vide its application dated 16.10.2023 has requested to withdraw the appeal, contending as under:

“As the case of the assessee is fixed for hearing on 19.10.2023 (Thursday). As per information and instructions of Client Legal Professionals LLP today 16.10.2023 that the matter has been decided by Hon’ble CIT(A) in favour of the assessee on merits. Copy of Hon’ble CIT(A) is enclosed herewith for your kind reference. Now, assessee is interested in withdrawal of appeal before Hon’ble ITAT. Kindly accept the same.

Special thanks to the Jodhpur Bench for Co-operation made during the appellate proceedings.”

3. The Ld. D.R. has no objection.
4. Accordingly, the appeal is allowed to be withdrawn.
5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced at Amritsar on 31.10.2023 u/r 34(4) of ITAT

Rules 1963.

Sd/-

(Anikesh Banerjee)
Judicial Member

GP/Sr.PS

Copy of the order forwarded to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT (A)
5. The DR
6. Guard File

Sd/-

(Dr. M. L. Meena)
Accountant Member

Assistant Registrar
Jodhpur Bench